

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-452(ND)2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
28.05.2018**

**NAME OF THE COMPANY: Power2sme Pvt. Ltd. Vs. JV Strips Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Mr. Vabhav Tyagi, Advocate for the petitioner

**ORDER**

CA 181 of 2018 has been filed by the IRP. No COC has been convened by him despite 30 days having lapsed. His inaction has been taken note of, as the same is in violation of the statutory requirements. Since 30 days have already lapsed, he shall continue as the RP till such time as the decision is taken by the COC and thereafter confirmed by this Bench. It is submitted that the COC is now being convened for 30<sup>th</sup> May. Be listed on 1<sup>st</sup> June, 2018 for appointing the RP.

The ex-director is present in Court he undertakes to cooperate in every respect with the RP. To come up on 1<sup>st</sup> of June, 2018.



**(Deepa Krishan)  
Member (T)**



**(Ina Malhotra)  
Member (J)**